के लिए क्या ठोस अथवा प्रभावी कार्यवाही करनी चाहिए ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुन्दु): (क) से (ग). संयुक्त राष्ट्र में और अन्य अन्तर्राष्ट्रीय मंचों पर भारत ने, संयुक्त राष्ट्र द्वारा 1948 में पारित सार्वभौम मानवाधिकार घोषणा के बहुत से लक्ष्यों के अपर्याप्त क्रियान्वयन पर चिन्ता व्यक्त की है और आधारभूत स्वतन्त्रता तथा मानवाधिकार के उपयोग के संरक्षण एवं संवर्धन के लिए राष्ट्रीय व्यवस्थाओं को और सुदृढ़ करने की आवश्यकता पर बल दिया है।

संसार के विभिन्न भागों में मानवाधिकार के उल्लंघनों से संयुक्त राष्ट्र चिन्तित रहा है। सार्वभौम मानवाधिकार घोषणा पारित हो जाने पर संयुक्त राष्ट्र ने नागरिक एवं राजनैतिक अधिकारों के विषय में तथा आर्थिक, सामाजिक तथा सांस्कृतिक अधिकारों के विषय में भी अन्तर्राष्ट्रीय प्रसंविदाएं पारित की हैं, जातीय भेद-भाव के सभी रूपों के मूलोच्छेदन के सम्बन्ध में एक अन्तर्राष्ट्रीय अभिसमय और जातीय पृथग्वासन के अपराध को दबाने तथा उसके लिए दंडित करने से सम्बद्ध तक अन्तर्राष्ट्रीय अभिसमय भी पारित किया है ; संयुक्त राष्ट्र ने 1973 में जातिवाद तथा जातीय भेदभाव के विरुद्ध कार्रवाई दशाब्द भी शुरू किया। संयुक्त राष्ट्र महासभा के वर्तमान 32वें अधिवेशन में भारत ने एक प्रस्ताव रखा जिसका लक्ष्य सभी व्यक्तियों को उत्पीड़न एवं अन्य निर्गम, अमानवीय तथा अपमानजनक व्यवहार तथा दंड से परिरक्षण दिलाने से सम्बद्ध घोषणा के क्रियान्वयन को बढ़ाना है। भारत ने दूसरे देशों के साथ मिल कर एक प्रस्ताव भी रखा जिसमें मानवाधिकार आयोग से यह अनुरोध किया गया है कि यह इन पक्षों पर एक अभिसमय का प्रारूप तैयार करे।

**Conference of State Labour Commissioners and General Government Officers in Industrial Tribunals**

2183. SHRI PRASANNBHAI MEHTA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether he had called a conference of State Labour Commissioners and officers of the Central Government in Industrial Tribunals on 6th November, 1977; and

(b) if so, the main purpose of this Conference, the subjects discussed and the decisions arrived thereat?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The Conference was convened for general exchange of views of officials of the State Labour Departments, the Central Industrial Relations Machinery and the Presiding Officers of the Central Government Industrial Tribunals and Labour Courts on the issues relating to conciliation, arbitration and adjudication, grievance procedure and Model Standing Orders. The views expressed at the Conference would be considered while formulating proposals for the Comprehensive Industrial Relations Law.

**Establishment of Cancer Institute, Chest Institute and Extension of Specialized Medical Facilities in Orissa**

2184. SHRI SARAT KAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether he received representations from Orissa Government and others during his visit to Orissa regarding the establishment of a Cancer Institute, Chest Institute and extension of facilities for specialisation on important subjects of Medical Education in Post Graduate classes; and

(b) if so, the steps the Central Government is proposing to take in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The item 'Health' being in the State List, it is for the State Government to provide the necessary fund for the schemes from their own resources. However, in regard to Centrally Sponsored and Purely Central Schemes, assistance is provided to the State Government to the extent of availability of funds with the Government of India. It is always open to the State Government to approach the Planning Commission with full justification for any special help that may be needed for prosecuting important health schemes.

**Demand of Steel**

2185. SHRI C. N. VISVANATHAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) the present position of supply of steel against demands;

(b) whether Government have evolved a rational system of demands assessment so as to regulate steel production accordingly; and

(c) if so, the anticipated demands during the next five years and the programmes formulated for increasing production?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The demand for steel in the country is met mostly from indigenous production. To a small extent, where indigenous availability is not sufficient, it is met through imports.

(b) Yes, sir. Steel Authority of India Ltd. remains constantly in touch with the market, Planning Commission and other Government organisations who are concerned with planning and makes projections of steel demand.

(c) Planning Commission is at present working on the plan for the next five years and as part of the exercise, the demand projections for steel are also being worked out. However, programmes already approved for increasing production during the next five years are:

(i) Expansion of Bhilai from 2.5 million tonnes stage to 4.0 million tonnes stage; and

(ii) Expansion of Bokaro from 1.7 million tonnes stage to 4.0 million tonnes stage.

**Payment of Bonus by Industrial Units helped by Reconstruction Corporation of India**

2186. SHRI DINEN BHATTACHARYA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state::

(a) whether bonus has not been paid in industrial units helped by the Industrial Reconstruction Corporation of India; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The information is being collected.

**भोपाल में क्षेत्रीय पारपत्र कार्यालय खोला जाना**

2187. **डा० लक्ष्मीनारायण पांडेय :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुविधाये प्रदान करने और पारपत्रों के जारी किए जाने मे अनावश्यक विलम्ब से बचने के विचार से भोपाल (मध्य प्रदेश) मे क्षेत्रीय पारपत्र कार्यालय खोले जाने की मांग है; और

(ख) यदि हां, तो इस बारे में सरकार ने क्या कार्यवाही की है ?